decision has been arrived at about the next session of the Asian-African Conference. Neither the date nor the venue has been fixed.

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(c) There is no permanent committee.

#### BETTERMENT LEVY AND WATER TAXESCONSEQUENT ON OPENING OF URGAPURBARRAGE

61. Shri M. VALIULLA: Will the Minister for " "LIGATION AND POW be pleased to state whe'her WW betterment levy and water 'axes a being collected for supply of Daniw- j dar Valley Corporation water aft has been Durgapur barrage the opened?

THE DEPUTY MINISTER FOR IRRI-GATION AND POWER (SHRI J. S. HATHI): Betterment levy and watt< rates will not be collected by the Government of West Bengal during this year since that Government will not be utilizing the D.V.C. water this season.

### INTERNATIONAL TEA AGREEMENT

62. SHRI M. VALIULLA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state whe'her any initiative has been taken by the Inter national Tea Committee for a fresh international agreement?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISH-NAMACHARI): Yes, Sir.

#### FINANCIAL ASSISTANCE TO RUBEER GROWERS

63. SHRI M. VALIULLA: Will the Minister for COMMERCE AND INDUE? be pleased to refer to the reply given in the House to my Unstarrod Question No. 260 on the 12th Septem ber. 1955 and state the extent of fin ancial assistance proposed to be giv to rubber growers in India next year?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNA- '

MACHARI): A sum of Rs. 11,30,000 has been provided for this purpose in the Budget Estimates of the Rubber Board for 1956-57.

## PETITIONS ON THE HINDU SUCCESSION BILL, 1954

SECRETARY: Sir, I have to report to the House that nine petitions relating to the Hindu Succession Bill. 1954, pending before this House have been received by me.

PANDIT S. S. N. TANKHA (Uttar Pradesh): Are they being circulated?

MR. CHAIRMAN: They have been referred to the Petitions Committee. That is the usual procedure. Mr. Prasadarao.

# THE HINDU SUCCESSION BILL, 1954—continued.

*Clause* 6.—*Devolution of interest in coparcenary property.* 

SHRI N. D. M. PARASADARAO (Andhra): Sir, I was dealing previously with equality of sexes. Our Constitution has guaranteed equality between sexes. Article 15 of our Constitution says that no discrimination will be made only on grounds of sex. But in our life we see that still this discrimination is going on; equality recognised by law is not the equality in life. Therefore, we have to make that equality real which is to be exercised by the woman.

Sir, unless women are drawn into the field of economic production this equality cannot be there. Unless they are rescued from their household drudgery we cannot establish this equality between sexes. Therefore, the first step to be taken is giving them equal opportunities not only in jobs but also in succession to pro^ perty. Sir, the several women that we find in leading positions today are a very very small fragment a rcicros-